

women are projected as commodity and sexist remarks are made about her life, violating all norms of customs and the law of the land?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) There is no provision to give prior permission to private TV Channels for making/producing programmes before telecast. There is no pre-censorship of TV programmes. However, all private TV channels are required to adhere to the Programme and Advertising Code prescribe under the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder. This Ministry has constituted an Inter Ministerial Committee (IMC) to look into specific complaint or take *suo-motu* cognizance against the violation of the Programme and Advertising Codes. Action is taken as per rules whenever violation of Codes is brought to the notice of the Government.

(b) Instances of obscenity, nudity, vulgarity etc. in TV programmes have been brought to the notice of the Government from time to time. IMC as referred to (a) above looks into complaints of violation of the Cable TV Act.

Grant for promotion of tribal culture, museum and cultural activities

†*258. SHRI BALAVANT ALIAS BAL APTE :
SHRI ANIL MADHAV DAVE :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Central Government has received any recommendations from the State Government of Maharashtra for providing grant to the private institutions for promotion of tribal culture, museum and cultural activities;

(b) if so, the details thereof and the action taken thereon;

(c) the nature of the grant and the criteria/norms for providing such grants; and

(d) the method of coordination between the Central and State Governments for preservation, protection and promotion of tribal culture in the country?

THE MINISTER OF TRIBAL AFFAIRS (SHRI KANTILAL BHURIA): (a) No, Sir.

(b) Does not arise.

(c) Ministry of Tribal Affairs, under its Centrally Sponsored Scheme of Research and Training is providing Central Assistance on matching basis (50:50) with State Governments to various Tribal Research Institutes (TRIs) across the country, for various activities including setting up of tribal museums for exhibiting tribal artifacts and preservation of tribal culture. In addition, in order to preserve, showcase and promote various facets of tribal life relating to their culture, traditions and customs, grants are also provided to States/UTs for organizing tribal festivals at the regional level through States/UTs and at the national level in collaboration with the nodal Ministry/Department. Grants in aid are released on a year to year basis on receipt of the proposals and Utilisation Certificates of the previous years.

†Original notice of the question was received in Hindi.

(d) Coordination of the Centre with the States for preservation, protection and promotion of tribal culture is ensured through regular interaction/meetings with the officials of the TRIs/State Governments and periodic field visits.

Environmental clearance for power projects in NER

*259. SHRI KUMAR DEEPAK DAS: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has given environmental clearance to various power projects in the North-Eastern Region;

(b) if so, the details of such projects particularly in Arunachal Pradesh during the last five years;

(c) the details of various conditions set for environmental clearance of power projects; and

(d) whether the power projects, which have been sanctioned, fulfil the required conditions for environmental clearance?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) A total of 19 power projects have been accorded Environmental Clearance during the last five years in North-Eastern Region. State-wise break-up of cleared projects is as under:

Sl. No.	Name of the North-East States	No. of cleared power projects	
		Thermal Power	Hydro-Electric
1.	Arunachal Pradesh	—	2
2.	Assam	2	—
3.	Manipur	—	1
4.	Mizoram	—	—
5.	Meghalaya	—	2
6.	Nagaland	—	—
7.	Tripura	1	—
8.	Sikkim	—	11
TOTAL:		3	16

(c) The salient conditions stipulated for environmental clearance of power projects include the following:

(i) Hydro Electric Projects

- Catchment area treatment
- Rehabilitation and Resettlement (R and R) of affected persons.